

FIR No: 72/11

PS: Sadar Bazar

Under Section: 302/34 IPC

State vs Ashish @ Pawan

02.09.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Present: Sh. Pawan Kumar, Ld. APP for the State
Ms Dolly Nair, Ld. Counsel for applicant/accused.

Heard.

Put up for orders today itself at 04:00 PM.

NAVEEN KUMAR KASHYAP
Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2020.09.02 13:31:46 +05'30'

(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
02.09.2020

At 12:50 PM

Through Video Conferencing

Present Bail application is taken up again at the request of Ld. Counsel for accused/applicant.

Present: Sh. Pawan Kumar, Ld. APP for the State
Ms Dolly Nair, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that she wants to file certain documents in support of present bail application during course of day and also requests to adjourn the matter.

At request of Ld. Counsel for applicant/accused, present bail application be listed for further arguments/appropriate orders on 05.09.2020.

NAVEEN KUMAR KASHYAP
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Date: 2020.09.02 13:32:11 +05'30'

(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
02.09.2020

SC NO: 28801/16

FIR NO:275/2011

PS:Crime Branch-Central Delhi

State vs Manoj Sahrawat @ Manoj Bakkarwala @ Ajay & anr

02.09.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

In view of circular no.23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/ 2020 dated 30.08.2020, cases are taken up today.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Manoj Sahrawat not produced from JC

Accused Vinod is on bail prior to lockdown period but not present today.

The matter was lastly listed on 17.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for appearance of accused persons. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 23.11.2020.

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Date: 2020.09.02 13:26:30
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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/02.09.2020

SC NO: 29047/16

FIR NO: 328/16

PS: Kashmere Gate

State vs Javed & ors

02.09.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

In view of circular no.23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/ 2020 dated 30.08.2020, cases are taken up today.

Present: Sh. Pawan Kumar, Ld. APP for the State

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 29.02.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for PE. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 21.11.2020.

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Date: 2020.09.02 13:27:09 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/02.09.2020

SC NO: 211/18

FIR NO: 231/16

PS: Kashmere Gate

State vs Vijay Singh & anr

02.09.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

In view of circular no.23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/ 2020 dated 30.08.2020, cases are taken up today.

Present: Sh. Pawan Kumar, Ld. APP for State.

Accused Vijay Singh is on Interim Bail vide order dated 27.05.2020 but not present today.

Accused Sunita is on interim bail vide order dated 28.05.2020 but not present today.

The matter was lastly listed on 07.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 24.11.2020.

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Date: 2020.09.02 13:27:42 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/02.09.2020

SC NO: 28215/16

FIR NO: 184/13

PS: Civil Lines

State vs Hanif Shaukat & ors

02.09.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

In view of circular no.23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/ 2020 dated 30.08.2020, cases are taken up today.

Present: Sh. Pawan Kumar, Ld. APP for the State

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 10.02.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for PE. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 26.11.2020.

NAVEEN KUMAR
KASHYAP
(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/02.09.2020

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KUMAR KASHYAP
Date: 2020.09.02 13:27:58 +05'30'

SC NO: 28224/16

FIR NO: 125/2011

PS: Nabi Karim

State vs Sajid & ors

02.09.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

In view of circular no.23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/ 2020 dated 30.08.2020, cases are taken up today.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 08.01.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for final arguments. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 25.11.2020.

NAVEEN KUMAR KASHYAP
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Date: 2020.09.02 13:28:17 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/02.09.2020